

(e) the actions proposed against those NGOs who do not follow the norms and do not maintain their accounts properly and do not get them audited?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) and (b) This Ministry launched an NGO portal viz. [www.ngograntssje@gov\(.\)in](http://www.ngograntssje@gov.in) for mandatory online submission and processing of GIA applications w.e.f. 01-04-2015. During the year 2014-15, 4174 NGOs have submitted applications for grants-in-aid for implementing the schemes of welfare of Scheduled Castes, Other Backward Classes, Senior Citizens, Persons with Disabilities and Drug and Alcohol abuse prevention, on this portal. Of these, 1360 NGOs were sanctioned funds for implementing the schemes.

(c) to (e) The guidelines of the schemes do not stipulate auditing of the reports by Chartered Accountants authorized by the Ministry. After release of grants-in-aid to NGOs, the final accounts for a financial year are required to be rendered by them with utilization certificate and audited accounts signed by a chartered accountant within six months of the close of the financial year. In case the NGOs (i) do not get their accounts audited (ii) do not follow the norms, and (iii) do not maintain their accounts properly then no further grants-in-aid is released to the organization. Also, the Ministry can initiate action to blacklist such organization and take legal action for recovery of funds released to them.

Survey of disabled friendly amenities at public places

1391. SHRI AMBETH RAJAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether Government conducted any detailed survey regarding the amenities created in public places for differently abled persons, particularly as per Secs. 44, 45 and 46 of Persons with Disabilities (Equal Opportunities, Protection of Right and Full Participation) Act, 1995;

(b) if so, the details of the survey undertaken; and

(c) if no such survey is undertaken, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) to (c) The Ministry has not conducted any survey regarding the amenities at public places for persons with disabilities. At the State level, it is for the appropriate Government to conduct survey, if necessary, as relief to the disabled is a State subject.